

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 51(ND)2016**  
**CA. NO.**

**CORAM:**


**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016**

**NAME OF THE COMPANY: M/s. Saurabh Chopra V/s. M/s. Leap Learning Solutions Pvt. Ltd.  
& ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATUR</u>
1.	MS. DIYA KAPUR	ADVOCATE	FOR R1	
2.	MS. MANJIRA DASGUPTA	ADVOCATE		
3.	SAMEER ABHYANKAR	ADV. ORDER	for PETITIONER	

Joint applications, duly supported by affidavits, filed by both the parties in respect of a settlement arrived at has been taken on record. In terms thereof, it is submitted that the petitioner's shares stand transferred to the respondent. Since the matter has been settled out of the Court and nothing further survives, the petitioner prays that the case be disposed off. Dismissed as withdrawn.

Sd/-

(Ina Malhotra)

Member (Judicial)

Sd/-

(K. Varadharajan)

Member (Judicial)